

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 908/92

Shri A.K. Joglekar

... Applicant.

V/s.

Union of India through

Director General of Health
services, Min. of Health
Nirman Bhavan, New Delhi.

The Deputy Director
Central Govt. Health Scheme
Swasthya Sadan,
Mukandnagar,
Pune.

.... Respondents.

CORAM: Hon'ble Ms. Usha Savara, Member (A)
Hon'ble Shri V.D. Deshmukh, Member (J)

Appearance:

Shri S.P. Kulkarni, counsel
for the applicant.

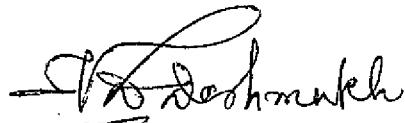
ORAL JUDGEMENT

Dated: 15.3.93

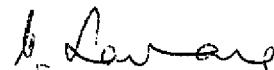
¶ Per Shri V.D. Deshmukh, Member (J).

M.P. 111/93 has been filed for permission
to withdraw the application as all the reliefs
claimed by the applicant have been granted to him
by the respondents. In view of the prayer the
application is permitted to be withdrawn. The
OA is disposed of as withdrawn.

There shall be no order as to costs.



(V.D. DESHMUKH)
M(J)



(USHA SAVARA)
M(A)

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